IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-488(PB)/2017

IN THE MATTER OF:

M/s. Ahluwalia Contracts (India) Private Limited

Applicant/Petitioner

Jasmine Buildmart Private Limited

.....Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant: Mr. Satish Rai, Advocate

For the Respondent:

Mr. Abhay Anand Jena, Ms. Surbhi Kapoor, Advs.

ORDER

Learned counsel for the parties are ad idem that negotiated settlement has been arrived at between them and on behalf of a claimant it has been duly signed by Mr. M.K. Hingorani and on behalf of respondent-Jasmine Buildmart Private Limited by Mr. Rajiv Narda as per resolution of the company dated 04.12.2017 and again by Mr. Rajiv Narda on behalf of Krrish Realtynirman Private Limited. The signature on the settlement have been identified by the learned counsel for the respective parties and both the parties undertake to be bound by the terms of settlement.

In view of the above, learned counsel for the petitioner does not press the petition.

Consequently, the petition is dismissed as compromised.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

> (DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017 VINEET